

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 254/MP/2024

Subject : Petition under section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 read with the PPA dated 25.7.2013 executed between the Petitioner and the PTC and as per the terms of the back to back PPA executed by PTC with UPPCL on behalf of Paschimanchal Vidyut Vitran Nigam Limited, Purvanchal Vidyut Vitran Nigam Limited, Madhyanchal Vidyut Vitran Nigam Limited, Dakshinanchal Vidyut Vitran Nigam Limited dated 25.7.2013, seeking recovery of unilateral and wrongful deductions contrary to the terms of the PPA as well as Order dated 14.5.2019 passed in Petition No. 77/MP/2018.

Petitioner : TRN Energy Private Limited

Respondents : UPPCL and 7 others

Date of Hearing : **25.2.2025**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Matrugupta Mishra, Advocate, TRNEPL
Shri Nipun Dave, Advocate, TRNEPL
Shri Gyan P. Gupta, TRNEPL
Shri Praveen, TRNEPL
Ms. Puja Priyadarshini, Advocate, UPPCL
Shri Rishabh Bhardwaj, Advocate, UPPCL
Shri Deeptanshu Chandak, Advocate, UPPCL
Ms. Kanishka, Advocate, PTC

Record of Proceedings

At the outset, the proxy counsel appearing for the Respondent PTC requested an adjournment on the ground of personal difficulty of the arguing counsel. The learned counsel for the Petitioner requested that the matter be listed for hearing at an early date.

2. The learned counsel for the Respondent UPPCL submitted that the Respondent has filed its reply in the matter, and the Petitioner has filed its rejoinder to the same.

4. The Commission, after hearing the parties, directed the Petitioner to submit the following additional information after serving a copy to the Respondents on or before **10.3.2025**:



(a) The following day-wise information, along with supporting documents with regard to the availability declared for the Respondent for the disputed period from 1.5.2018 to 30.6.2023:

Date	Installed Capacity	DC	Availability declared to Long Term beneficiaries	Availability declared to Respondent	Availability declared for other MTOA Beneficiaries	Availability declared for Short term beneficiaries	Total Energy scheduled by RLDC	Actual Energy Generated	Actual Energy supplied to beneficiaries	Actual Energy Generated		Money received for energy sold in exchange
										DAM + TAM	Bilateral	

5. The Respondents are permitted to file their reply, on or before **20.3.2025**, after serving a copy to the Petitioner, who may file its rejoinder, if any, by **27.3.2025**.

6. The Petition will be listed for hearing on **3.4.2025**.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

